and indigenous availability, which is resulting in import of coal by various users.

(b) As on 31st May, 2009, 201 coal blocks with geological reserves of about 45.95 billion tonnes have been allocated to the Govt./private companies. The Sector-wise details of coal blocks allocated to both Govt. sector and private sector are given in the table below:

Sector / End Use		No of blocks	Geological Reserves (MT)		
A. Pu	Public Sector Undertakings				
I	Power	54	18676.11		
(a)	Captive Dispensation	31	7896.07		
(b)	Govt. dispensation	23	10879.93		
II	Commercial Mining	40	7424.58		
Ш	Iron and Steel	3	1492.30		
	TOTAL (I + II+ III):	97	27592.99		
B. Pri	vate Companies				
(a)	Power	29	4925.67		
(b)	Iron and Steel	57.16	7316.77		
(c)	Small and Isolated	2	9.34		
(d)	Cement	6.84	502.09		
(e)	Ultra Mega Power Project	7	2607.24		
(f)	Coal-to-Liquid Project	2	3000.00		
	SUB-TOTAL:	104	18361.11		
	GRAND TOTAL:	201	45954.10		

Coal linkage to captive power plants

2426.PROF. ALKA BALRAM KSHATRIYA:

SHRIMATI SHOBHANA BHARTIA:

Will the Minister of COAL be pleased to state:

- (a) whether Government has recently cracked the whip on power companies, by canceling coal linkage of 25 captive power plants;
 - (b) if so, the details thereof and the reasons for canceling coal linkage to power plants;
- (c) whether the Ministry had held a meeting with private and public sector and steel companies on captive coal block allotment recently; and
- (d) if so, the details of discussions held and the corrective steps taken to ensure that the companies growth is not affected due to coal shortages?

THE MINISTER OF STATE OF THE MINISTRY OF COAL (SHRI SHRIPRAKASH JAISWAL): (a) and (b) During the meeting of Standing Linkage Committee (Long Term) held on 22/23rd October, 2008, the Committee, inter alia, reviewed the status of linkages issued to Captive Power Plants where neither plants have been commissioned nor Fuel Supply Agreements concluded with the coal companies for allocation of coal. The Committee had recommended cancellation of linkages of many cases, where the Committee felt that the linkage holder has not set up the project or where the progress in setting up the project was not satisfactory. However, while approving the minutes of the meeting, the Competent Authority had directed that these cases may be revisited for further review. Coal India Limited was accordingly directed to review these cases and to send their comprehensive status and recommendations to the Ministry. Out of such review cases, there were 25 cases, where linkage holder did not respond to the letters of the concerned coal companies seeking status of their projects or where a coal block has been allocated for the project for which linkage has been granted. It was, therefore, decided to cancel these linkages with immediate effect. However, if the project developer desires to apply for seeking fresh Letter of Assurance for the project, as per provisions of New Coal Distribution Policy, he may do so as per the prescribed procedure. A list of cases where cancellation of linkages have been approved is given in the Statement (See below).

(c) No, Sir.

(d) 201 Coal blocks with geological reserve of 45 billion tonnes have already been allocated to private and public sector companies up to May, 2009. Out of these, 90 coal blocks with geological reserve of 26.19 billion tonnes have been allocated for Power generation, and 60 coal blocks with geological reserves of 8.8 billion tonnes to iron and steel manufacturing companies. Allocation is a continuous process, and blocks could be offered in future as well.

Statement

List of cases where cancellation of linkages have been approved

SI. No.	Name of the Unit	Capacity (MW)	Qty (in mtpa)	Coal Company
1	2	3	4	5
1.	Neo Metallics Ltd.	50	0.220	ECL
2.	Brahmi Impex Pvt Ltd	50	0.115	ECL
3.	Shyam Steel Industries	50	0.115	ECL
4.	Rohit Ferro Tech Ltd	30	0.138	ECL
5.	Howrah Gases Ltd	12	0.055	ECL
6.	Dhampur Sugar Mills Ltd	23	0.125	CCL
7.	SRF Ltd	12	0.060	CCL
8.	Sunil Sponge Pvt Ltd	16	0.094	SECL

1	2	3	4	5
9.	Devi Iron & Power Pvt Ltd	24	0.141	SECL
10.	Shivalaya Ispat & Power Pvt Ltd	16	0.094	SECL
11.	Rameshwaram Steel & Power Pvt Ltd	12	0.071	SECL
12.	Shri Shyam Ispat India Pvt Ltd	12	0.071	SECL
13	M.S.P. Steel & Power Ltd	16	0.094	SECL
14.	Vandana JMG Power & Steel Ltd	12	0.077	SECL
15	Agarwal Sponge Pvt Ltd	16	0.094	SECL
16.	NR Sponge Pvt Ltd	12	0.071	SECL
17.	DSM Sugar, Rauzagaon	22	0.120	SECL
18.	Shyam Ferro Alloys	25	0.137	MCL
19.	Aarti Steel Ltd	40	0.023	MCL
20.	KR Alloys Ltd	25	0.169	MCL
21.	OCL Iron & Steel Ltd	8	0.047	MCL
22.	Bindal Sponge Ltd.	8	0.047	MCL
23.	L&T	60	0.570	MCL
24.	GMR Technologies & Industries Ltd., AP	16	0.036	MCL
25	Hindalco Industries	725	3.060	MCL

Closure of Subhiksha

2427.SHRI P. R. RAJAN: Will the Minister of CORPORATE AFFAIRS be pleased to state:

- (a) whether Government has received any complaint on closing down of Subhiksha retail shops chain; and
 - (b) if so, the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF CORPORATE AFFAIRS (SHRI SALMAN KHURSHEED): (a) and (b) Shri Anil Kumar, an ex-employee of the company has made a complaint alleging non-payment of salary for three months and closure of all units without any communication from the management.

Scrutiny of statutory reports of corporate houses

2428.SHRI S.S. AHLUWALIA: Will the Minister of CORPORATE AFFAIRS be pleased to state: